The Director General, Narcotics Control Bureau
Ministry of Home Affairs, West Block, No. 1
R.K. Puram, New Delhi - 110066

The Director General, Directorate of Revenue Intelligence, 'D' Block, I.P. Bhawan, I.P. Estate,
New Delhi - 110002

The Director General, Directorate General of Central Excise Intelligence, West Block VIII, Wing No. VI, 2nd Floor, R.K. Puram, New Delhi - 1100 66

The Commissioner, Directorate of Legal Affairs,/ 4th Floor, Rajendra Bhawan, 210, Deendayal
Upadhyay Marg, New Delhi – 110002

All Principal Commissioners/Commissioners,
Customs, Central Excise, Service Tax.
Please refer to the letter F.No. 450/179/2009-Cus IV(Pt) dated 02.01.2017 issued by the Director Customs and the letter F.No. 1380/65/2016 dated 11.01.2017 on the above subject matter (already available on the CBEC website under Departmental Officers Tab).

1. Sundaram Clayton Limited
2. Pondy Oxides and Chemical Ltd
3. Bharat Electronics Limited
4. Bharatiya Reserve Bank Mudran (P) Limited
5. Oren Hydrocarbons Pvt Ltd
6. MMC Hardmetal India Pvt Ltd
7. SL Lumax Limited
8. KOG-KTV Food Products (India) Pvt Ltd
9. Gokaldas Images
10. Kasturi & Sons Ltd

The following Importers/Exporters have applied for AEO- Tier 2 status.
8. Delta InfraLogistics worldwide Ltd  
9. Thiru Rani Logistics Pvt Ltd  
10. TVS Dynamic Global Freight Services Ltd  
11. Fame Shipping Agency  
12. Indelox Services Pvt Ltd  

It is requested that details as mentioned below against these entities may be sent to this office through this office e-mail id, dgiccesru@gmail.com at the earliest please.

i. Show cause notice issued to them during last three financial years involving fraud, forgery, outright smuggling, clandestine removal of excisable goods or cases where Service Tax has been collected from customers but not deposited to the Government.

ii. Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.

iii. Whether there are any disputed duty demanded or drawback demanded or sought to be denied, in all the show cause notices issued under Customs Act, 1962 (other than those mentioned in point i and ii above) during the last three financial years. The ratio of such disputed duty demanded or duty drawback demanded or sought to be denied may be provided.
The details may include issue in brief, date of SCN/order and revenue implication. In case this applicant has come to any adverse notice of the department/ Govt., details may be communicated.

सी. बी. इ. सी. के परिषद सं 33/2016- सीमा शुल्क के पैसा 3.2 के सम्बन्ध में विगत तीन वर्षों हेतु पार्टी दवारा प्रस्तुत अनुपालन रिकार्ड की बैंकब्लाउड जांच करने हेतु यह विवरण आवश्यक है | यदि उपयुक्त निर्धारित 21 दिनों तक जवाब प्राप्त नहीं होता है तो मान लिया जाएगा की आवेदक को ए. इ. ओ. स्टेटस प्रदान करने में आपको कोई आपत्ति नहीं है |

These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of Para 3.2 of the Customs Circular No. 33/2016 dated 22.07.2016. In case no comments are received within 21 days, it will be presumed that you have no objection in granting 'AEO' status to the above applicants.

इसके अतिरिक्त आवेदक के अपयश सम्बन्धी कोई मामला आपके नोटिस में अभी आया है अथवा भविष्य में आये तो उसकी सूचना हमें भेजे |

Moreover, if any incidence of disreputation of the applicant comes to your notice now or in future, the same may be informed to us.

भविष्य/ Yours faithfully,

Dr. K. Venkat Ram Reddy/ Additional Director(AEO)